

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal (AT) (Insolvency) Nos. 57A-57B of 2021**

**In the matter of:**

**Nikhil Keherchand Jain**

**....Appellant**

**Vs.**

**Bank of Baroda (erstwhile Dena Bank Merged with  
Bank of Baroda) & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. Arvind Kr. Gupta, Ms. Henna George, Advocates.**

**Respondents:**

**ORDER**

**(Through Virtual Mode)**

**01.02.2021:** The main issue raised in this appeal against admission of application under Section 7 of the Insolvency and Bankruptcy Code, 2016 by the Adjudicating Authority (National Company Law Tribunal), Ahmedabad Bench, Court-2, in terms of the impugned order dated 1<sup>st</sup> January, 2021 is that the account of the Corporate Debtor was classified as NPA on 1<sup>st</sup> December, 2014 and application under Section 7 was barred by limitation.

Issue notice upon Respondents. Appellant to provide mobile Nos./ e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on 26<sup>th</sup> February, 2021.

Contd/-.....

Meanwhile, as an ad-interim, it is directed that while the Corporate Insolvency Resolution Process will continue, the Adjudicating Authority will not pass an order of approval of the Resolution Plan or liquidation.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**

***AR/g***